

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 402

IA/2456/ND/2022 IA/2457/ND/2022 IA/2458/ND/2022
IA/2459/ND/2022 IA/4242/PB/2021 IA/1036/PB/2022IN
IB/284(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Appellant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Order under Section 7 Of Insolvency and Bankruptcy Code,2016

Order delivered on 21.07.2022

Coram:

**Mr. DHARMINDER SINGH,
PRASAD,
HON'BLE MEMBER (J)**

**Mr. SATYA RANJAN
HON'BLE MEMBER (T)**

PRESENT:

For Appellants in IA 2456-2459/2022- Sr. Adv. Sudhir Makkar, Adv. Aastha Mehta, Adv. Yogita Rathore & Adv. Prerana Mohapatra
For the Applicants in IA No. 2456, 2457, 2458, 2459 of 2022 - Mr. Sudhir K. Makkar along-with Ms. Aastha Mehta and Yogita Rathore, Avdicates
For Financial Creditors : Adv. Piyush Singh, Adv. Aditi Sinha
For the Respondent: Mr. Sumesh Dhawan and Ms. Vatsala Kak
Mr. Aditya Sharda Adv. on behalf of Mr. Ishan Singh in IA No.1036/2021,
CP (IB) 284 of 2021

ORDER

IA/2456/ND/2022

IA/2457/ND/2022

IA/2458/ND/2022

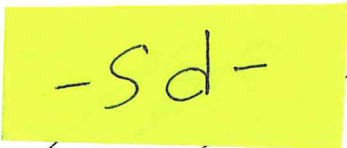
IA/2459/ND/2022

Arguments on IA No.2456/2022, IA No.2457/2022, IA No.2458/2022 and IA No.2459 have been heard. **All IAs stands reserved for orders.**

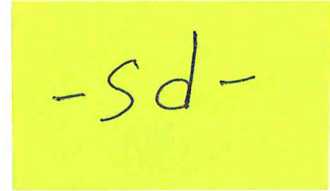
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IA/4242/PB/2021 as well as **IA/1036/PB/2022** stands adjourned for hearing. Part arguments have been heard in **IA/1036/PB/2022**. It is made clear that no further opportunities will be given to argue the matter. Written synopsis, if any, be filed. The same be filed within two working days not more than two pages.

IA/4242/PB/2021 as well as **IA/1036/PB/2022** stand fixed for arguments on 03.08.2022.



(SATYA RANJAN PRASAD)
MEMBER (TECHNICAL)



(DHARMINDER SINGH)
MEMBER (JUDICIAL)

Amit